

Form A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHIVAJI CANE PROCESSORS LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHIVAJI CANE PROCESSORS LIMITED.
2.	Date of incorporation of corporate debtor	17/06/2010
3.	Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune).
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421PN2010PLC136604
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No D4, MIDC Area A/p MIDC Shirala, Tal-Shirala, Shirala Sangli MH 415408 IN.
6.	Insolvency commencement date in respect of corporate debtor	18th February 2021 (Date of Order published at Hon'ble NCLT website 22.02.2021)
7.	Estimated date of closure of insolvency resolution process	16th August 2021 (180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Raghunath Mahajan IBBI Registration No. IBBI/IPA-002/IP-N00048/2017-2018/10132.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B- 203 Devgiri, Ganeshmala, Sinhadgad Road, Pune- 411030, Maharashtra. Email: riteshmahajan@cs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-203 Devgiri, Ganeshmala, Sinhadgad Road, Pune- 411030, Maharashtra. Email: shivajicanecirp@gmail.com
11.	Last date for submission of claims	3rd March 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SHIVAJI CANE PROCESSORS LIMITED** on 18th February 2021.

The creditors of **SHIVAJI CANE PROCESSORS LIMITED** are hereby called upon to submit their claims with proof on or before **3rd March 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The **financial creditors** shall submit their claims with proof by **electronic means only** at e-mail address given against entry No. 10. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [N. A.] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:	 
	RITESH RAGHUNATH MAHAJAN
Date and Place	24th February 2021, Pune